

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 3713 of 2019**

Sahida Khatoon

... **Petitioner**

-Versus-

The Tenughat Vidut Nigam Limited, Bokaro & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Satish Kumar, Advocate
For Respondent Nos. 1,2 & 3 : Mr. Rupesh Singh, Advocate
For Respondent No.4 : Mr. Ashwini Bhushan, A.C. to Sr. S.C.-III

06/11.09.2020. Heard Mr. Satish Kumar, learned counsel for the petitioner, Mr. Rupesh Singh, learned counsel for respondent nos. 1, 2 & 3 and Mr. Ashwini Bhushan, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued upon respondent no.5 by ordinary process as well as registered post with A/D, for which, requisites etc. must be filed within a period of two weeks.

List thereafter.

(Sanjay Kumar Dwivedi, J.)

Ajay/